

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 325
IA-453/2024
IN
IB-2688(ND)/2019

IN THE MATTER OF:

Standard Chartered Bank. Petitioner/Applicant
Vs.
RCI Industries & Technologies Pvt.Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Shrawan, Mr. N Raja Singh, Advs., Mr. Saurabh Kalia, Adv. In IA-84/2023
For the RP : Mr. Abhishek Anand, Mr. Abhishek Sinha, Advs. Mr. Rishi Singhal, Adv., Mr. Pawan Kumar Goyal, RP
For the Respondent : Ms. Shiva Lakshmi, CGSC, Mr. Rajdeep Saroj, Advs.

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

List the matter on **24.04.2024.**

-Sd-
(COURT OFFICER)